

ITEM NO.502

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).9486-9487/2019

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION

Appellant(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY

Respondent(s)

(WITH IA No. 129202/2023 - INTERVENTION APPLICATION, IA No. 124104/2023 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 6125/2021 (IV-A)

SLP(C) No. 15936/2020 (XIV)

(WITH IA No. 134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9462/2022 (IV-A)

(WITH IA No. 114639/2022 - APPLICATION FOR PERMISSION, IA No. 75755/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 108256/2023 - INTERVENTION APPLICATION, IA No. 185828/2022 - INTERVENTION APPLICATION, IA No. 129212/2023 - INTERVENTION APPLICATION, IA No. 128075/2023 - INTERVENTION APPLICATION, IA No. 124089/2023 - INTERVENTION APPLICATION, IA No. 75756/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 21131/2023 (XIV)

(FOR ADMISSION and I.R. and IA No.192976/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s)

Mr. R Venkataramani, Attorney General for India

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Mr. Sharath Nambiar, Adv.

Mrs. Priyanka Das, Adv.

Mr. Kanu Agrawal, Adv.

Mr. Amit Sharma B, Adv.

Mr. Shailesh Madiyal, Adv.

Mrs. Sonali Jain, Adv.
 Mr. Raman Yadav, Adv.
 Mr. Chitvan Singhal, Adv.
 Mr. Kartikay Aggarwal, Adv.
 Mr. Abhishek Kumar Pandey, Adv.
 Mr. Amrish Kumar, AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.
 Mr. Sanjeev Kapoor, Adv.
 Ms. Anushka Sharda, Adv.
 Mr. Rohit Ghosh, Adv.
 Mr. Madhav Khosla, Adv.
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 Mr. Balaji Srinivasan, AOR
 Mr. Vishwaditya Sharma, Adv.
 Mr. Rohan Dewan, Adv.

Mr. S. Ravi Shankar, AOR
 Mrs. Yamunah Nachiar, Adv.
 Ms. Ruhini Dey, Adv.

Mr. Arvind Kamath, A.S.G.
 Mr. Pai Amit, AOR
 Ms. Pankhuri Bhardwaj, Adv.
 Ms. Vanshika Dubey, Adv.
 Mr. Abhiyudaya Vats, Adv.
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 Mr. Kushal Dube, Adv.
 Mr. P. Ashok, Adv.

For Respondent(s)

Mr. Dhruv Tamta, AOR
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 Dr. Sunil Mittal, Adv.
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 Mr. Chirag Nayak, Adv.
 Mr. Himanshu Saraswat, Adv.
 Mr. Pranav Saigal, Adv.
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Ms. Garima Jain, AOR

**Mr. Ganesh Chandru, Adv.
Mr. Siddharth Agrawal, AOR
Mr. Himanshu Setia, Adv.**

**Mr. Sulaiman Mohd. Khan, Adv.
Mrs. Taiba Khan, Adv.
Mr. Bhanu Malhotra, Adv.
Mr. Gopeshwar Singh Chandel, Adv.
Mr. Abdul Bari Khan, Adv.
Mr. Rohit Amit Sthalekar, AOR**

Mr. Arunava Mukherjee, AOR

Mr. Somiran Sharma, AOR

**Mrs. Prabha Swami, Adv.
Ms. Divya Swami, Adv.
Mr. Nikhil Swami, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr R Venkataramani, Attorney General for India, has stated that a draft report of the Committee appointed by the Union government has been received and he requires some time to examine it.
- 2 Once the report is finalized which we expect to be done within a period of three weeks, soft copy of the report shall be provided to the Bench as well as the counsel appearing on behalf of the diverse parties on or before 15 February 2024.
- 3 The proceedings shall now be listed before this Bench for directions on 16 April 2024.
- 4 It is understood that in the event that the issue is not resolved by that date by the Union government, the proceedings shall then be listed for hearing on 23 April 2024.

- 5 In order to facilitate the submissions before the Bench, it has been agreed that Mr Amit Pai and Ms Manisha Singh, counsel, shall act as the nodal counsel. They shall put together a common compilation of the submissions, pleadings, documents and precedents in terms of the Circular dated 22 August 2023 issued for regulating the course of submissions in larger Bench cases.
- 6 The Registry shall provide the updated soft copy of the paper books to all AORs and nodal counsel on or before 24 January 2024.
- 7 The nodal counsel shall prepare the soft copies of the common compilations on or before 24 February 2024. The common compilations shall be made available to all the parties. Written submissions shall be furnished to the nodal counsel on or before 1 April 2024. The compilations together with the written submissions shall be in the electronic form and shall be emailed to the Court Master at cmvc.dyc@gmail.com on or before 5 April 2024.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR